

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 2-3 in CIVIL APPEAL NO. 1601 OF 2005

EMPLOYERS, MGMT., BHURKUNDA COLLIERY, CCL

Appellant (s)

VERSUS

THEIR WORKMAN, KOYLA MAZDOOR SABHA

Respondent(s)

(For clarification/modification of court's order and permission to file R/A and office report )

Date: 18/05/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. MATHUR

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Appellant(s)

Mr. Ajit Kumar Sinha, Adv.

For Respondent(s)

Mr. S. Kumar, Sr. Adv.

Mr. Arup Banerjee, Adv.

Mr. Ratan Kumar Choudhuri, Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A. Nos. 2-3 are dismissed.

(K.K. Chawla)

(Radha R. Bhatia)

Court Master

Court Master

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NOS. 2-3 IN CIVIL APPEAL NO. 1601 OF 2005

EMPLOYERS, MGMT. BHURKUNDA COLLIERY, CCL . . . . APPELLANT

VERSUS

THEIR WORKMAN, KOYLA MAZDOOR SABHA . . . . RESPONDENT

O R D E R

I.A. Nos. 2-3 are dismissed.

. . . . J.

.....

[ A.K.MATHUR ]

. . . J.

.....

[ DALVEER BHANDARI ]

NEW DELHI

MAY 18, 2007